

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

...

New Delhi, dated the 5th February, 1975.

NOTIFICATION
(INCOME-TAX)

No.832(F.No.175/12/75-IT.A1): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Thiruvanchikulam Shree Lakshmana Perumal Temple, Ankanali, Kerala to be a place of public worship of renown throughout the State of Kerala for the purposes of the said section.

SLY
(M.E. PANDIT)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden),
NEW DELHI.

No. (F.No.175/12/75-IT.A1)

Copy forwarded to:-

1. The Commissioner of Income-tax, Kerala-I, Ernakulam with reference to letter No.C.13-4/Tech/3/74-75 dated 7.12.1974.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.
3. The President, Thiruvanchikulam Shree Lakshmana Perumal Temple, Ankanali, Kerala.

The Accounts of receipts and expenditure regarding repairs and renovations may be kept separately and submitted to the Commissioner of Income-tax, Kerala-I, Ernakulam.

4. The Comptroller and Auditor General of India, New Delhi.
5. All Chambers of Commerce in Kerala.

OK
(M.K. PANDIT)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA